

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. VIVEK SAXENA

IA 122244/2023, 122250/2023, in Petition(s) for Special Leave to Appeal (C) No(s). 16601/2017

PRACHI SINGH & ORS.

Petitioner(s)

VERSUS

STATE OF U.P. INDUSTRIAL DEVELOPMENT & ORS.

Respondent(s)

IA No. 122250/2023 - EXEMPTION FROM FILING O.T.
IA No. 122244/2023 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

WITH

SLP(C) No. 16458-16459/2017 (XI)

SLP(C) No. 11746/2017 (XI)
(FOR [APP FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS] ON IA
1/2017
FOR PERMISSION TO FILE SYNOPSIS AND LIST OF DATES ON IA 2/2017
FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON IA
26401/2019
FOR EXEMPTION FROM FILING O.T. ON IA 26403/2019
FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON IA
204464/2023
FOR EXEMPTION FROM FILING O.T. ON IA 204472/2023
IA No. 1/2017 - APP FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS
IA No. 204472/2023 - EXEMPTION FROM FILING O.T.
IA No. 26403/2019 - EXEMPTION FROM FILING O.T.
IA No. 204464/2023 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES
IA No. 26401/2019 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES
IA No. 2/2017 - PERMISSION TO FILE SYNOPSIS AND LIST OF DATES)

Date : 21-11-2023 These matters were called on for hearing today.

For Petitioner(s)

Mr. Pahlad Singh Sharma, AOR
Mr. Virendra Kumar, Adv.
Mr. Manish Kumar Mishra, Adv.
Mr. Kshitij Vedwal, Adv.

Mrs. Yugandhara Pawar Jha, AOR

Mr. Ajit Sharma, AOR
Mr. A. Renganath, Adv.

For Respondent(s)

M/S. Lawyer S Knit & Co, AOR

Ms. Ruchira Gupta, Adv.
Mr. Shishir Deshpande, AOR
Ms. Pooja Tripathi, Adv.
Ms. Harshita Sharma, Adv.
Ms. Riya Chaudhary, Adv.

Mr. Abhishek Vikas, AOR
Mr. Ritesh Agrawal, AOR
Mr. Arvind Kumar Sharma, AOR

UPON hearing the counsel the Court made the following
O R D E R

SLP (C) 16601/2017

Despite service of notice on respondent No. 1, there is no appearance.

Respondent Nos. 2 to 4 have already filed the counter affidavit.

Special leave Petition has been dismissed for non-prosecution qua respondent no. 6.

Four weeks time, is granted to respondent No.5, to file the counter affidavit.

Thereafter, the matter be processed for listing before the Hon'ble Court, as per rules.

SLP (C) 16458-16459/2017

SLP (C) 16458/2017

Despite service of notice on respondent Nos.1, 2 and 7, there is no appearance on their behalf.

Respondent Nos. 3 to 5 have filed the short affidavit.

Ld. Counsel for respondent No. 6 has failed to file the counter affidavit within the period stipulated under the rules.

SLP (C) 16459/2017

Despite service of notice on respondent Nos.1 and 6 to 9, there is no appearance on their behalf.

Respondent Nos. 2 and 3 have filed the short affidavit.

Respondent No.5 has already filed the counter affidavit.

Special leave Petition has been dismissed for non-prosecution qua respondent No.4.

Hence, the matter be processed for listing before the Hon'ble Court, under the rules.

SLP (C) 11746/2017

Respondent No. 2 has already filed the counter affidavit.

Four weeks time is granted to respondent Nos. 3 to 5 to file the counter affidavit.

Fresh steps for the service of notice by usual mode to respondent No.1 shall be taken by the learned counsel for the petitioner within a period of two weeks. In addition, notice be issued through the Ld. Standing Counsel representing the State of Uttar Pradesh.

List again on 22.1.2024.

VIVEK SAXENA
Registrar

MG